## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2016

NAME OF THE PARTIES: Mr. Sunilkumar Mandve

V/s. M/s. Vidarbha Soya Milk Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Sunikuman
Y' Mandre

Hitesh
Adv for

Mautha

He Respondente

ORDER

M.A. No. 163/2013 in C.P. No. 49/397, 398/CLB/MB/2014

Ld. Counsel for both sides, present.

The Petitioner side has mentioned this CA seeking direction against the Respondents for they failed to file reply till date despite they were directed to file reply on or before 11<sup>th</sup> November, 2016 on payment of costs ©10,000 payable to the petitioner side.

It appears that the Respondents' side has been flouting the directions given by Bench for filing their Reply. However, since the Respondents' side wants to file the Reply in two days hereof, the Respondents' side is hereby directed to file their Reply in two days by modifying earlier costs of ₹10,000 as ₹15,000 to be paid to the Petitioner while serving Reply copy upon them. Rejoinder, if any by the Petitioner, within one week thereafter.

List this matter for hearing on  $19^{\text{th}}$  December, 2016 by cancelling the date of hearing already given.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)

Dated: 29.11.2016